

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

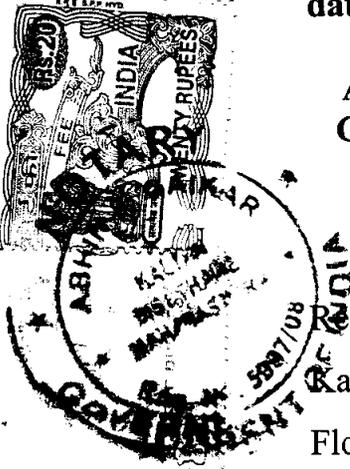
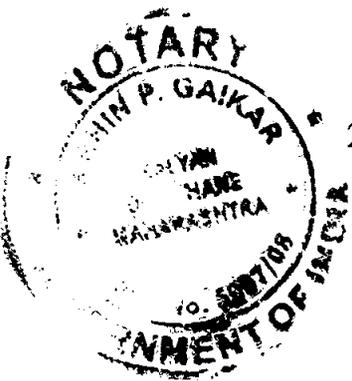
Original Application No.116/2024

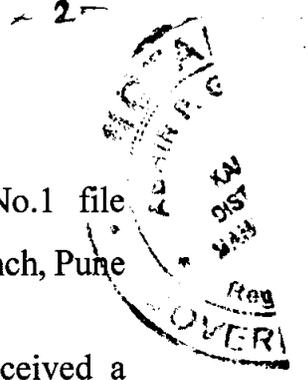
News item titled "Kalyan Villagers allege chemical dumping in Nullah, seek MPCB intervention" appearing in Hindustan Times dated 30/12/2023.

Affidavit in Reply of Maharashtra Pollution Control Board in Compliance of the order dated 6/2/2024 passed by this Hon'ble Tribunal.

I, Upendra Kulkarni, Age-52 , Occupation -Service , the Sub Regional Officer of the Maharashtra Pollution Control Board at Kalyan-I, having my office address at Siddhivinayak Sankul, 3rd & 4th Floor, Near Oak Garden, Station Road, Kalyan(West), Dist: Thane-421 301, do hereby state on solemn affirmation as under:-

1. I say and submit that I am filing this Affidavit in compliance with this Hon'ble Tribunal order dated 6/2/2024 on behalf of the Respondent No 1 i.e. Maharashtra Pollution Control Board before this Hon'ble Tribunal.
2. I say and submit that the Hon'ble National Green Tribunal, Principal Bench at New Delhi has taken Suo Moto cognizance in Original Application bearing No.116/2024 regarding news item titled " Kalyan Villagers allege chemical dumping in Nullah, seek MPCB intervention" appeared in "Hindustan Times" dated 30/12/2023. In the aforesaid matter, the Hon'ble NGT vide





Order dated 6/2/2024 directed the Respondent-Board No.1 file reply and transferred the matter to the Western Zone Bench, Pune

3. I say and submit that the Respondent-Board had received a telephonic complaint from Shri Deepak Pawar, Vaholi on 27/12/2023 regarding washing of tanker at Survey No.70/2/B, Vaholi village, Tal-Kalyan.

4. In order to verify the complaint, the officials of the Respondent - Board at Kalyan visited the aforesaid site on 27/12/2023, 28/12/2023 and 1/1/2024 and observed as follows :

- i) There is an open plot with tin shed.
- ii) At the time of visit alongwith the residents, it was observed that the water is flowing from the backside of the open plot and the soil is yellowish reddish in colour. The pH of water sample from the backside of the open plot shows that pH is 3 to 4 on pH paper.
- iii) It was further observed that just ahead of the said open plot there is M/s.Jay Bharat Construction unit and on the said premises a tanker No.NL01Q4002 was parked . On inquiry, it was informed that the said tanker was previously parked in the open plot of Shri Sanjay which was later on parked in the premises of M/s.Jay Bharat Construction . The material inside the tanker could not be identified. During the visit, the incidence was telephonically informed to the Police Station.

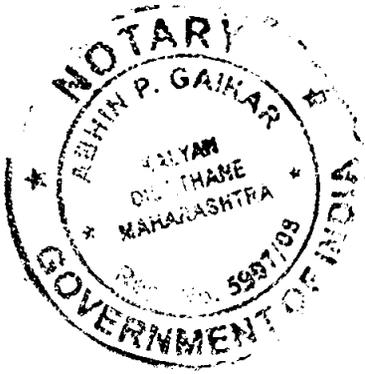


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- iv) During the visit on 28/12/2023 alongwith Shri Deepak Pawar, the complainant and Shri Sanjay Gawali, it was observed that there is a wall between the complainant Shri Deepak Pawar and open plot of Shri Sanjay Gawali. At the time of visit, there were two empty tankers of 25000 litrs. capacity each and it was noticed that the tankers were empty. The complainant informed that there is earthen pit at the backside of the open plot where liquid chemical has been disposed off. Shri Sanjay Gawali informed that the parked tanker No.NL01Q4002 is filled with spent Sulphuric acid (dilute 70%) and received from M/s. Inventys Research Co. Pvt Ltd, Plot No. K-38, Five Star MIDC Butibori, Nagpur and will sale the spent Sulphuric acid to the fertilizer manufacturing unit etc.
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- v) Shri Sanjay Gawali has submitted the documents on 29/12/2023 to the office of Respondent Board at Kalyan and informed that he is the owner of M/s.Sanchita Associates and engaged in trading activity having office address at C-7/25, Nyle CHS, Godrej Hill, Khadakpada, Kalyan (W). He further informed that majority of Sulphuric acid (70%) is purchased and transported to the fertilizer manufacturing unit etc. He further informed that sometimes tanker washing activity is carried out in the open plot located at Vaholi, Tal- Kalyan and submitted invoice of M/s. Inventys Research Pvt. Ltd., Butibori,

Nagpur and the material which is inside the Tanker No.NL01Q4002 belongs to this unit.

- vi) The officials of the Respondent-Board at Kalyan alongwith Shri Deepak Pawar, Complainant, Shri Sanjay Gawali and Health Officer, Thane visited the aforesaid site on 1/1/2024 and observed that tanker is there in the premises of M/s. Jay Bharat Construction. Further, Shrimati Sunita Sakhare, the local resident informed that she has seen Shri Sanjay Gawali discharging chemical liquid into nalla through the flexible pipeline and thereafter, Shri Sanjay Gawali has lifted the pumps and pipes and stored somewhere else. Sample of bore well water of Shrimati Sakhare and soil sample was collected etc. Hereto annexed and marked **Exhibit-'I', 'II' and 'III'** respectively are the copies of the visit reports dated 27/12/2023, 28/12/2023 and 1/1/2024 along with their English translation.

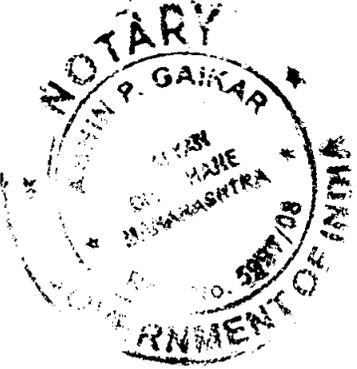
5. I say and submit that the water samples of nalla collected on 27/12/2023, 1/1/2024 and 12/1/2024 from the backside of open plot of Shri Gavali shows that the parameters of pH, conductivity, TDS and Chlorides are exceeding the limits. The results of nalla water sample collected about 100 mtrs ahead from the first sample, shows the pH and Chlorides are not meeting the Standards prescribed for Surface water quality criteria for



different uses (Specified by Central Pollution Control Board, 1979 and the Bureau of Indian Standards, 1982).

6. In view of the above, the Respondent-Board has filed FIR against Shri Sanjay Gavali on 2/1/2024. Hereto annexed and marked **Exhibit-IV** is a copy of the FIR dated 2/1/2024.
7. I say and submit that the Respondent-Board at Kalyan vide letter dated 14/2/20224 requested Taluka Krushi Adhikari, Kalyan to submit the report regarding whether the nalla water has affected the crop production.
8. I say and submit that accordingly, the Respondent -Board at Kalyan have forwarded the invoices regarding illegal disposal of chemical / acid to the officials of the Respondent-Board at Nagpur. On the basis of invoice , the Officials of the Respondent Board at Nagpur visited to M/s.Inventys Research Co.Pvt Ltd located at Plot No.K-38, MIDC Butibori, Dist-Nagpur on 31/12/2023 and observed as under:
 - i) During visit, the manufacturing activity of the unit was not found in operation.
 - ii) The unit has obtained Consent to operate for manufacture of total 101 chemical products (out of which only 10 products allowed for manufacture and quantity 11400 MT/A at a time) which is valid for a period up to 31/7/2026.



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- iii) As per the latest manifest the unit has disposed hazardous waste Category No.31.1 i.e. empty barrels -0.01, 0.10 MT to CHWTSDF on 31/3/2023 and 2/6/2023 respectively etc.
- iv) As per the record, the disposed spent H₂SO₄ (70%) is send to M/s.Sanchita Associates, C-7-2, Nile CHS, Godrej Hill, Khadakpada, Kalyan (W), Thane on 18/9/2023 through Ashirwad Enterprises, Tanker owner and Transport Contractor, R.No.204, 2nd Floor, Near Shyam Soap Factory, C-Block Road, Shyam Terrace, Gopal Nagar, Ulhasnagar, Dist Thane and the quantity was 39860 kg in the name of dilute H₂SO₄ etc.
- v) During the visit only bio-sludge was found stored about 50 to 60 HDPE bags quantity about 2 to 3 MT. Other hazardous waste was not found stored within premises etc. Hereto and annexed and marked **Exhibit-V** is the typed copy of the visit report dated 31/12/2023.

9. In view of the above non-compliances and violation of consent conditions , the Respondent -Board at Nagpur has issued Show Cause Notice dated 2/1/2024 to M/s.Inventys Research Co.Pvt Ltd. Hereto and annexed and marked **Exhibit-VI** is the copy of the Show Cause notice dated 2/1/2024.
10. I say and submit that in order to verify the compliance of Show Cause notice dated 2/1/2024, the officials of the Respondent -



Board at Nagpur visited M/s.Inventys Research Co. Pvt Ltd. on 6/2/2024 and observed that the production activity of the unit was not found in operation. The representative of the unit informed that the production activity is 100% stopped/closed from 1/1/2024. The unit has disposed hazardous waste i.e. spent Sulphuric acid of quantity 39860 kg to M/s.Sanchita Associates, Kalyan (W) vide invoice no 2324SEP0044 dtd 18/9/2023 through M/s.Ashirwad Enterprises, Gopal Nagar, Ulhasnagar, Dist-Thane. The representative of the industry has submitted invoice letter issued to M/s.Sanchita Associates and informed that M/s.Sanchita Associates has not yet sold spent H₂SO₄ and it is safely stored still in the premises of M/s.Sanchita Associates. The industry further informed that they are ready to dispose the material stored at M/s.Sanchita Associates and material in seized tanker as per guidelines and permission of the Respondent - Board. Hereto annexed and marked as **Exhibit-VII** is a copy of the visit report dated 6/2/2024.

11. I say and submit that in view of the above non-compliances, the Respondent Board at Kalyan has issued proposed directions to M/s. Sanchita Associates, Kalyan vide letter dated 28/03/2024. The Respondent Board at Nagpur has forfeited 50% amount of bank guarantee and directed to submit additional top up bank guarantee for compliance of M/s.Inventys Research Co.Pvt Ltd, Butibori, Nagpur. Hereto annexed and marked as **Exhibit-VIII**

is a copy of the proposed directions dated 28/03/2024 issued to M/s.Sanchita Associates, Kalyan.

Solemnly affirmed on this 28th day of March 2024 at Kalyan.



For & on behalf of Maharashtra Pollution Control Board

(Upendra Kulkarni)
Sub-Regional Officer, Kalyan-I

28/3/24
ABHIN P. GAIKAR
 B.A., LL.B.
 ADVOCATE & NOTARY
 11/11/11/11, 11/11/11 Road,
 Golewadi, Tal. Kalyan, Dist. Thane
 No. 1950 Date **28 MAR 2024**

Visit Report

This office is in receipt of complaint regarding washing of tanker on 27/12/2023 through telephone.

Accordingly on 27/12/2023 the site has been visited and during visit it has been notice that there is open plot with tin shed. The main gate of the open plot is locked hence unable to go inside the plot. The nearby residence inform that the owner of the open plot is Shri Sanjay and accordingly called on telephone to come at the site. However he inform that he is out of station and will come tomorrow morning.

The site has been visited along with the resident and observed that water is flowing from the backside of the open plot and colour of the soil notice yellowish reddish. The sample of the water which is flowing from backside of the open plot is collected for analysis pH noticed between 3-4 on pH paper.

Just ahead of this open plot M/s. Jay Bharat Construction unit and in the premises of this unit the tanker was noticed parked. Upon investigation it has been informed that the tanker was previously parked in the open plot of Shri Sanjay and later on it is parked on the plot of M/s. Jay Bharat Construction. The material inside the tanker could not identified. The tanker no. is NL01Q4002.

During visit after discussion with nearby residence they have informed that Shri Sanjay the owner of the open plot is used to wash tanker. During visit telephonically inform to the Police Station about situation.

The water sample of bore well of Shri Deepak Prabhakar Pawar who is residing adjacent to the open plot is also collected for analysis.

-sd-

(Upendra Kulkarni)
Sub Regional Officer, Kalyan-I

Combine Visit report

Date:-28/12/2023.

According to the visit of dtd 27/12/2023 at Vaholi to investigate the matter of washing of chemical tanker by Shri Sanjay Gawali, again site has been visited on 28/12/2023 along with Shri Deepak Prabhakar Pawar and Shri Sanjay Gawali. This visit is carried out because on 27/12/2023 Shri Sanjay Gawali the plot owner was not present. The observations are as follows:-

1. There is wall between the complainant Shri Deepak Pawar and open plot of Shri Sanjay Gawali.
2. Inside the open plot of Shri Sanjay Gawali there are two empty tanks of 25000 litres capacity each. The officer of MPCB has asked Shri Sanjay Gawali open the valve of the tanks and noticed the tanks are empty.
3. Shri Deepak Pawar the complainant inform that on the open plot the tankers are parked and through the flexible pipeline, liquid chemical discharged outside. Shri Sanjay Gawali replied that the tankers are just parked here on open plot of temporary purpose only.
4. Shri Deepak Pawar further inform that there is earthen pit at the backside of the open plot where liquid chemical has been disposed off. The @ size of pit is 2.5 ft x 2 ft which is noticed dry. Shri Deepak Pawar then informed that the owner of the open plot Shri Sanjay Gawali has moved / transfer the tankers from this plot as complaint is registered.
5. Inside the open plot flexible pipe having green in colour and having 50 ft long are noticed.
6. Shri Deepak Pawar the complainant has shown the tanker and informed that the parked tanker in the premises of M/s. Jay Bharat Construction may have liquid inside it and it was parked previously in the premises of Shri Sanjay Gawali.
7. During visit it has been instructed to Shri Sanjay Gawali not to remove the tanker from the present location i.e. from the premises of M/s. Jay Bharat Construction.
8. Shri Sanjay Gawali further informed that the parked tanker no. NL01Q4002 is filled with spent sulphuric acid (dilute 80%) and received from M/s.

Inventys Research Co. Pvt Ltd., MIDC Butibori, Nagpur and will sale the spent sulphuric acid to the fertilizer mfg. unit.

9. Shri Deepak Pawar the complainant requested to collect the sample of liquid inside the tanker for analysis, Shri Sanjay Gawali informed that there might be fumes emissions once you open the valve and he will be not responsible emissions are started. MPCB officers then asked Shri Sanjay Gawali why then such HW chemical brought at this place. Shri Sanjay Gawali then informed that the chemical has been brought for the sale and due to the lack of demand the tanker is parked and chemical is not sale.
10. Shri Sanjay Gawali further informed that he will submit the documents of chemical purchased to the MPCB office.

Sd
(Shri. Chirag Sakhare)
Local

sd
(Shri. Sanjay Gawali)
Owner of the plot

Sd
(Shri. Deepak Pawar)
Complainant

sd
(Vishal Jadhav)
Field Officer

Report of 29/12/2023

Shri Sanjay Gawali on 29/12/2023 approached MPCB Office, Kalyan to submit the documents. Shri Sanjay Gawali is the owner of M/s. Sanchita Associates and engaged in trading activity, its office addressed is C-7/25, Nyle Co. Op. Housing Sos. Godrej Hill, Khadakpada, Kalyan (W). The open plot which is at Vaholi belongs to Shri Sanjay Gawali as informed by him. Majorly M/s. Sanchita Associates purchased sulphuric acid 70% and transport to the fertilizer mfg. unit. He further submitted invoice of M/s. Inventys Research Co. Pvt Ltd., K-38, Five Star MIDC Butibori, Nagpur and the material which is inside the tanker no. NL01Q4002 belongs to this above mentioned unit. He further informed that he is not receiving sulphuric acid from any other unit. Sometimes tanker washing activity carried out in the open plot located at Vaholi against whom the complaint is noticed. Sometimes the chemical content water has been drain out from this open plot also been informed through flexible pipe.

The Shri. Sanjay Gawali further informed that sometimes HCL also been transport. MPCB officers instructed Shri Sanjay Gawali to submit the other invoices also.

-sd-
(Shri. Sanjay Gawali)
M/s. Sanchita Enterprises and owner of plot

- sd-
(Upendra Kulkarni)
Sub Regional Officer, Kalyan-1

Combine Visit report

Date:-01/01/2024

Today on 01/01/2024 again site and adjacent area has been visited to check status of tanker parked in M/s. Jay Bharat Construction and noticed that tanker is there in the site.

During visit Shrimati Sunita Ramesh Sakhare (Shivling bungalow) also informed that the bore well water is also contaminated and further informed that Shri Sanjay Gawali the open plot owner discharging chemical liquid into the nalla through the flexible pipeline and she has seen during discharging. Upon complaint, Shri Sanjay Gawali has lifted the pumps and pipes and stored somewhere else. During the visit period primary care center representative were also present.

Sample of bore well water of Shrimati Sunita Ramesh Sakhare is collected for analysis. Also the soil sample is collected. Shri Deepak Pawar also informed that Shri Sanjay Gawali disposing chemical through pipeline into the nearby nalla.

Sd
(Smt. Sunita R. Sakhare)
Local

sd
(Shri.Sanjay Gawali)
Owner of the plot

Sd
(Shri. Deepak Pawar)
Complainant

sd
(Vishal Jadhav)
Field Officer

Sd
(Shri Kailash Nalikohe)
Health Officer

Sd
(Upendra Kulkarni)
Sub Regional Officer, Kalyan-I

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम खबर अहवाल

(कलम १५४ फौजदारी प्रक्रिया संहिता)

1. District (जिल्हा): ठाणे ग्रामीण

P.S.(ठाणे): कल्याण तालुका

FIR No.(प्रथम खबर क्र.): 0009

Year (वर्ष): 2024

Date and Time of FIR (प्र. ख. दिनांक आणि वेळ): 02/01/2024 14:43

2. S.No. (अ.क्र.)	Acts (अधिनियम)	Sections (कलम)
1	पर्यावरण (संरक्षण) अधिनियम १९८६	15
2	भारतीय दंड संहिता १८६०	२६९
3	भारतीय दंड संहिता १८६०	२७०
4	भारतीय दंड संहिता १८६०	२८४
5	भारतीय दंड संहिता १८६०	४२६
6	भारतीय दंड संहिता १८६०	४३२
7	भारतीय दंड संहिता १८६०	३४

3. (a) Occurrence of offence (गुन्ह्याची घटना):

1. Day(दिवस): दरमियानी दिन

Date From (दिनांक पासून): 27/12/2023

Time Period

Date To (दिनांक पर्यंत): 02/01/2024

(कालावधी):

Time From (वेळेपासून): 15:00 बजे

Time To (वेळेपर्यंत): 00:00 बजे

(b) Information received at P.S. (माहिती मिळालेले पोलीस ठाणे):

Date (दिनांक): 02/01/2024

Time (वेळ): 14:23 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (नोंद क्र.): 035

Date & Time (दिनांक आणि वेळ): 02/01/2024 14:23 बजे

4. Type of Information (माहितीचा प्रकार): लेखी

5. Place of Occurrence (घटनास्थळ):

1.(a) Direction and distance from P.S.(पोलीस ठाण्यापासून दिशा व अंतर):

पूर्व, 8 किमी

Beat No. (बिट क्र.):

(b) Address (पत्ता): सर्व्हे नंबर 70/2/ब , या मोकळ्या जागेत ,वाहोली गाव ता कल्याण

(c) In case, outside the limit of this Police Station, then

(या पोलीस ठाण्याच्या हद्दीबाहेर असल्यास):

Name of P.S.(पोलीस ठाण्याचे नाव):

District(State) (जिल्हा(राज्य)):

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

6. Complainant / Informant (तक्रारदार/माहिती देणारा):

(a) Name (नाव): उपेंद्र चंद्रकांत कुलकर्णी

(b) Father's/Husband's Name (वडील / पती चे नाव) :

(c) Date/Year of Birth (जन्म तारीख/वर्ष): 1972

(d) Nationality (राष्ट्रीयत्व): भारत

(e) UID No. (यु.आय.डी. क्र.):

(f) Passport No. (पारपत्र क्र.):

Date of Issue (दिल्याची तारीख):

Place of Issue (दिल्याचे ठिकाण):

(g) ID details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) ओळखपत्र विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पॅन कार्ड)

S.No. (अ.क्र.)	ID Type (ओळखपत्राचा प्रकार)	ID Number (ओळखपत्राचा क्रमांक)
1		

(h) Address (पत्ता):

S.No. (अ.क्र.)	Address Type (पत्त्याचा प्रकार)	Address (पत्ता)
1	वर्तमान पत्ता	रुणवाल आयरीन, टवर नंबर 09, रूम नंबर 2041, बाळकुम, ठाणे पश्चिम, कल्याण तालुका, ठाणे ग्रामीण, महाराष्ट्र, भारत
2	स्थायी पत्ता	रुणवाल आयरीन, टवर नंबर 09, रूम नंबर 2041, बाळकुम, ठाणे पश्चिम, कल्याण तालुका, ठाणे ग्रामीण, महाराष्ट्र, भारत

(i) Occupation (व्यवसाय):**(j) Phone number (फोन नं.):**

Mobile (मोबाइल नं.): 91-9987267595

7. Details of known/suspected/unknown accused with full particulars (माहित असलेल्या / संशयित/अनोळखी आरोपीचा संपूर्ण पत्ता):

S.No. (अ.क्र.)	Name (नाव)	Alias (उर्फनाव)	Relative's Name (नातेवाईकाचे नाव)	Present Address (वर्तमान पत्ता)
1	संजय गवळी			1. वाहोली, कल्याण, कल्याण तालुका, ठाणे ग्रामीण, महाराष्ट्र, भारत
2	टकर चालक नाव माहित नाही			1. पत्ता माहित नाही, कल्याण तालुका, ठाणे ग्रामीण, महाराष्ट्र, भारत

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

3	टंकर मालक नाव माहित नाही		1. पत्ता माहित नाही ,कल्याण तालुका,ठाणे ग्रामीण ,महाराष्ट्र, भारत
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8. Reasons for delay in reporting by the complainant/informant (तक्रारदार/माहिती देणा-याकडून तक्रार करण्यातील विलंबाची कारणे):

9. Particulars of properties of interest (संबंधीत मालमत्तेचा तपशील):

S.No. (अ.क्र.)	Property Category (मालमत्ता वर्ग)	Property Type (मालमत्ता प्रकार)	Description (वर्णन)	Value(In Rs/-) (मुल्य (रु.
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10 Total value of property (In Rs/-)

(चोरीस गेलेल्या मालमत्तेचे एकूण मुल्य (रु. मध्ये)):

11. Inquest Report / U.D. case No., if any

(इन्क्वेस्ट अहवाल/ अकस्मात मृत्यू प्रकरण क्र.,जर असल्यास):

S.No. (अ.क्र.)	UIDB Number (यु.आय.डी.बी.क्र.)
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12. First Information contents (प्रथम खबर हकीकत):

फिर्याद

दिनांक-02.01.2024

मी उपेंद्र चंद्रकांत कुलकर्णी, वय-52 वर्षे, व्यवसाय-नोकरी, रा.रुणवाल आयरीन, टॉवर नंबर 09, रूम नंबर 2041, बाळकुम, ठाणे पश्चिम कार्यालय पत्ता:-सिद्धीविनायक संकुल, तिसरा माळा, ऑक बाग जवळ, कल्याण पश्चिम समक्ष पोलीस ठाण्यात हजर राहुन फिर्याद देतो की, मोबा:-9987267595

मी वर नमुद पत्यावर सन 2023 पासून माझे परीवारासह राहत असून मी महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कल्याण-01 या कार्यालयात उप प्रादेशिक अधिकारी या पदावर सन 2022 पासून कार्यरत आहे. कल्याण 01 या विभागामध्ये कल्याण तालुका या औद्योगिक कार्यक्षेत्राचा समावेश आहे. मला कल्याण तालुका कार्यक्षेत्रात प्रदुषण संदर्भात ज्या तक्रारी येतात त्याबाबत चौकशी करून कारवाई करण्याचे काम असते.

दिनांक 27.12.2023 रोजी दुपारी 02.00 वाजताचे सुमारास माझे वर नमुद मोबाईल फोनवर श्री बंटी गोंधळे रा.कांबा यांचा मोबाईल नंबर 8108828283 यावरून फोन येवून "श्री दिपक पवार रा.वाहोली यांनी कल्याण तालुका कार्यक्षेत्रातील वाहोली गावाचे सर्व्हे नंबर 70/2/ब या मोकळ्या जागेत केमीकलचे टंकर नाल्याद्वारे उल्हास नदी पात्रात सोडले जात असून त्यामुळे नदीचे पाणी प्रदुषित होते तसेच दिपक पवार यांचे कुपनलीका (बोअरवेल) मध्येही ते केमीकलचे पाणी मिसळत असल्याबाबत" त्यांना कळविले असून तुम्ही सदर ठिकाणी जावून खात्री करून कारवाई करावी असे कळविले, म्हणून मी त्याच दिवशी दुपारी 03.00 वाजता ते 04.00 वाजताचे दरम्यान माझे सोबत क्षेत्र अधिकारी श्री विशाल जाधव यांना सोबत घेवून वाहोली येथे आलो, प्रथम तक्रारदार श्री दिपक पवार यांना भेटलो असता त्यांनी त्यांचे घरा शेजारी असलेल्या मोकळ्या जागेत, केमीकलचे टंकर धुवून ते पाईपद्वारे नाल्यामध्ये सोडतात सदरचा नाला हा उल्हास नदी पात्रात मिळत असल्याबाबत तसेच सदरचे केमीकलयुक्त पाणी त्यांचे पिण्याचे पाण्याचे बोअरवेलमध्येही जात असल्याचे तसेच दिपक यांचे बाजुला असलेल्या महीला सुनीता साखरे यांचेही पिण्याचे पाण्याचे बोअरवेलमध्ये केमीकलयुक्त पाणी मिसळत असल्याचे कळविले, म्हणून मी त्यांचे सोबत सदर ठिकाणी जावून पाहणी केली असता तेथे मोकळी जागा होती त्यावेळी आम्हाला तेथे कोणताही टंकर दिसला नाही, परंतु तक्रारदार दिपक यांनी टंकरमधून नाल्यात सोडलेले केमीकल आम्हास दाखविले म्हणून आम्ही लागलीच तेथून नाल्याचे पाण्याचे नमुणे घेतले तसेच दिपक यांचे बोअरवेल व सुनीता साखरे यांचेबोअरवेलमधील पाण्याचे वेग-वेगळे नमुणे घेतले त्यानंतर जेथून केमीकलयुक्त पाणी जेथून टाकले जाते तेथील जागा मालक श्री संजय गवळी मोबाईल नंबर 8007070066 यांना फोन केला असता त्यांनी सदरची जागा ही त्यांची आहे, परंतु ते सध्या बाहेरगांवी आहेत उदईक दिनांक 28.12.2023 रोजी ऑफीसला येतो असे बोलले म्हणून आम्ही त्या दिवशी नमुणे घेवून तेथून निघून गेलो. तसा पाहणी अहवाल त्याच दिवशी तयार केलेला आहे. त्यानंतर वेळोवेळी मी तेथे जावून खात्री केली असता तेथे केमीकलचे पाणी नाल्यामध्ये पुर्वी सोडल्याचे तसेच

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

सदरचा नाला हा उल्हास नदीस मिळत असल्याचे दिसून आले, सदरचे नमुणे आम्ही आमच्या विभागाच्या प्रयोगशाळेत पाठविले असून त्याचा अहवाल अद्याप पावेतो प्राप्त नाहीत, अहवाल प्राप्त झाल्यानंतर मी सादर करेन, दिनांक 27.12.2023 रोजी ते आजपावेतो मी केलेल्या चौकशीत संबंधीत जागा मालक श्री संजय गवळी यांनी त्यांचे जागेतुन केमीकलयुक्त टँकर धुवुन त्याचे पाणी नाल्यामध्ये कधी-कधी सोडत असल्याचे सांगितले आहे.

तरी वाहोली, ता.कल्याण, जि.ठाणे येथे इसम नामे श्री संजय गवळी हा त्याचे मालकीचे सर्व्हे नंबर 70/2/ब या मोकळ्या जागेत दिनांक 27.12.2023 रोजीचे पुर्वी ते केमीकलचे टँकर धुवुन ते केमीकलयुक्त पाणी नाल्यामध्ये सोडुन सदर नाल्याचे पाणी हे उल्हास नदी पात्रात तसेच तेथे शेजारी राहणारे श्री दिपक पवार व सुनीता साखरे यांचे पिण्याचे पाण्याचे बोरवेलमध्ये मिसळत असल्याने पर्यावरणाची हाणी करीत आहे, म्हणुन माझी संजय गवळी व संबंधीत टँकर चालक/मालक नाव पत्ता माहीत नाही यांचे विरुद्ध पर्यावरण संरक्षण कायदा 1986 चे कलम 15 प्रमाणे सह भारतीय दंड संहिता कलम 269, 270, 284, 426, 432, 34 प्रमाणे सरकारतर्फे फिर्याद आहे. माझेकडे असलेली कागदपत्र मी आपणाकडे सादर करीत आहे. माझी वरील फिर्याद संगणकावर टंकलिखित केलेली असुन ती मी वाचुन पाहीली ती माझे सांगणेप्रमाणे बरोबर आहे. दाखल अंमलदार --- पो हवा/मदन शेलवले नेम कल्याण तालुका पोलीस ठाणे तपास --- पो उप निरी/हणमंत पवार नेम कल्याण तालुका पोलीस ठाणे.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (केलेली कारवाई: बाब क्र.२ मध्ये नमूद केलेल्या कलमान्वये वरील अहवालावरून अपराध घडल्याचे.)

(1) Registered the case and took up the investigation:
(प्रकरण नोंदविले आणि तपासाचे काम हाती घेतले):

jitendra suresh thakur(I (Inspector)) / PI

or (किंवा)

(2) Directed (Name of I.O.) (तपास अधिका-याचे नाव):

Rank (पद):

No.(क्र.):

to take up the investigation (ला तपास करण्याचे अधिकार दिले) or (किंवा)

(3) Refused investigation due to (ज्या कारणामुळे तपास करण्यास नकार दिला):

or (ज्या कारणामुळे तपास करण्यास नकार दिला)

(4) Transferred to P.S.

(गुन्हा दुसरीकडे पाठविला असल्यास त्या पोलीस ठाण्याचे नाव):

District (जिल्हा):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (प्रथम खबर तक्रारदाराला/खबरीला वाचून दाखविली, बरोबर नोंदविली असल्याचे त्याने मान्य केले आणि तक्रारदाराला/खबरीला खबरीची प्रत मोफत दिली.)

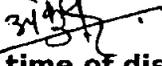
R.O.A.C.(आर. ओ .ए .सी.)

N.C.R.B (एन.सी.आर.बी)

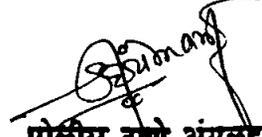
I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

14 Signature/Thumb impression of the complainant / informant.

(तक्रारदाराची/खबर देणा-याची सही/अंगठा):


15. Date and time of dispatch to the court

(न्यायालयात पाठवल्याची तारीख व वेळ):



पोलीस ठाणे अंमलदार

Signature of the Officer in Charge,
Police Station

(ठाणे प्रभारी अधिकार्याची स्वाक्षरी)

Name (नाव): jitendra suresh that**Rank(पद):** I (Inspector)**No.(सं.):** PI

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

Attachment to item 7 of First Information Report (प्रथम खबरीतील मुद्दा क्र. ७ ला जोडपत्र): Physical features, deformities and other details of the (If known / seen) (संशयीत/आरोपीचे (माहित असलेल्या/पाहिलेल्या) शारीरिक वैशिष्ट्ये, व्यंग आणि इतर तपशील))

S.No.(अ.क्र.)	Sex (लिंग)	Date/Year of Birth (जन्म तारीक/वर्ष)	Build (बांधा)	Height (cms.) (उंची(से.मी.))	Complexion (रंग)	Identification Mark (s) (ओळखीच्या खुणा)
1	2	3	4	5	6	7
1	पुरुष					चेचक के दाग: NO
2	पुरुष					चेचक के दाग: NO
3	पुरुष					चेचक के दाग: NO
Deformities/ Peculiarities	Teeth (दात)	Hair (केस)	Eyes (डोळे)	Habit(s) (सवयी)	Dress Habit(s) (पोषाखाच्या सवयी)	
8	9	10	11	12	13	
Language /Dialect (भाषा / बोलीभाषा)	Place Of (का स्थान)					Others (इतर)
Burn Mark (भाजल्याच्या खुणा)	Leucoderma (कोड)	Mole (तिल)	Scar (व्रण)	Tattoo (गोदण)		
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(जर तक्रारदार/माहिती देणा-याने संशयीत/आरोपीविषयी एक किंवा त्यापेक्षा अधिक तपशील दिल्यास फक्त यातील रकान्यांची नोंद घेतली जाईल.)

23
MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 07125-2560852
 Fax : 0712-2565308
 Website: <http://mpcb.gov.in>.
 E-Mail: sronagpur2@mpcb.gov.in



Sub-Regional Office-II,
 5th Floor, Udyog Bhavan,
 Civil Lines, Nagpur-440001

VISIT REPORT

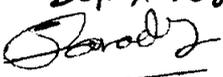
- 1) Name and address of Industry :- M/s Inventys Research Co. P. Ltd.
K-38, MIDC, Bhatnagar, Nagpur
- 2) Date of Visit :- 31/12/2023
- 3) Visited By :- Mrs. Hema Deshpande (RO)
Mr. Arjun Jadhav (SRO), V.D. Shukla (S)
- 4) Industry Representative :- Mr. Shrinims Holannavar (QM works)
- 5) Email and Mobile No. :- Mr. Shrikant Kanade (QM Project)
Mr. Chetan Mank Director mfg. & compliance
- 6) Consent Status :- Red/LSA, valid upto 31/07/2026
- 7) Observations :- Observations made during visit are as under

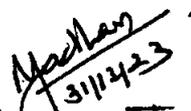
- * Visited unit with reference to invoice received from SRO-Kalyan regarding illegal disposal of chemical/acid.
- * During visit, manufacturing of industry not found in operation as per official form today 12:00pm
- * Unit has obtained consent for mfg. of total 101 chemical products (out of which only 10 product allowed for mfg. in quantity - 11400 MT/A at a time).
- * Unit has provided primary, secondary & tertiary for weak COD effluent & treated effluent send to CETP. for high COD effluent, unit has provided ATFD & VLS (2 nos.) i.e. vortex liquid separator.
- * V/S of ETP-Inlet & out let taken.

- * As per consent, unit^{..2..} is generating 40 types of H.W. As
- * As per latest manifest, unit has disposed H.W category no. 31.1 i.e. empty barrels - 0.010 MT, 0.10 MT, to CHTWISDF on 3/3/23 & 2/6/2023 resp.
- * Cat no 35.3 i.e. ETP sludge 1.230 MT, 1.130 MT, 1.270 MT to CHTWISDF on 3/13/23, 2/6/23 & 8/9/23 resp
- * Cat no. 36.2 i.e. spent carbon - 0.060 MT disposed at CHTWISDF on 3/13/2023.
- * HW i.e. spent Nickel Catalyst - 4012.04 kg (252 containers) disposed at M/s Om Balaji Energy P. Ltd, W-71/B, MIDC, Chikoli, Ambranth (W), Dist. Thane on 11/7/2023.
- * HW Category No. 28.1 i.e. Spent H_2SO_4 of quantity - 39860 kg disposed at M/s Sanchita Associate, C-7-25, Nile CHS, Godrej Hill, Khatkpada, Kalyan (W), Thane on 18/09/2023 vide invoice no 2324SEP0044 and quantity - 7496 kg & 3967 kg disposed at M/s Superchem, 1435, Near Jawaral Ice factory, Vaishali Nagar, Nagpur on 27/11/23 & 17/12/23 resp. vide invoice no 2324NOV0064, 2324DEC0068
- * Disposed other HW i.e. asbestos sheets - 0.630 MT to CHTWISDF on 27/07/2022. This HW category not shown in consent.
- * As per record, disposed spent H_2SO_4 (70%) to M/s Sanchita Associate on 18/09/2023 through Ashirwad Enterprises, Tanker Owner & transport contractor, Room No. 204, 2nd floor, Near Shyam Soap factory, C Block Road, Shyam terrace, Gopal Nagar, Ulhas Nagar, Dist. Thane & quantity was 39860 kg in the name of dilute H_2SO_4 (70)
- * Unit^{..2..} methodly - uses HW category no. 5.1, 20.2, 28.1, 37.3, 36.2 (Catalyst & filter material), 28.1 (Sodium Chloride), 28.1 (Sodium Bicarbonate), 28.1 (Sodium Sulphate)

28.1 (potassium bicarbonate), 28.1 (Sodium bisulphide), 28.1 (Sulphur), 28.1 (mixed potassium chloride & potassium bromide), 28.1 (Spent solvent - Nitrocell), 28.1 (Sodium sulphite), 28.1 (Sodium Bromide), 28.1 (Spent solvent ethanol), 28.1 (Spent solvent toluene), 28.1 (Hydrogen bromide), 28.1 (mixed sodium Bromide & sodium bisulphate salt), 28.1 (Dimethylazanium), 28.1 (Spent phosphoric acid & HCl), 28.1 (Sodium acetate), 28.1 (Potassium chloride), 28.1 (Sodium fluoride), 28.1 (Sodium iodide), 28.1 (Potassium bisulphate), 28.1 (Spent phosphoric acid), 28.1 (Dimethyl sulfoxide), 28.1 (Potassium iodide), 28.1 (acetic acid), 28.1 (Potassium bromide), 28.1 (Succinimide), 28.1 (Potassium fluoroborate), & 28.1 (Ammonium sulphate), unit has not maintained above the categories record of generation quantity & disposal details.

- * During visit, only bio sludge found storage about 50 to 60 grey HDPE bags quantity - about 2 to 3 MT.
- * Other above the not found storage into within premises
- * Unit has submitted consent copy of M/s Superchem, Vaishali Nagar, Binarki, Distt. Nagpur of Green category valid upto 30/6/202 for disposal of dilute sulphuric acid.
- * Consent copies of M/s Sanchika Associate & other related documents are not available with industry officials


 (Shrinivas Holannavar)
 31/12/23
 DGM, works

 (Shrikant Kanade)
 C.M. Permit


 31/12/23
 (Dr. Arjun Jadhav)
 (SRO)
 (V.D. Shukla)




 Uttam Deshpande,
 Regional officer

 (Chetan Maisach)

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office, Nagpur

Website : mpcb.gov.in
 e-mail : ronagpur@mpcb.gov.in
 Fax : 2560851
 Phone : 2565308, 2560139



Regional Office,
 5th Floor, Udyog
 Bhawan, Civil Lines,
 Nagpur.-440 001.

"Your service is our duty"

No. MPCB/SCN/2401020012

Date: -02/01/2024

To,
M/s. Inventys Research Company Pvt. Ltd.,
Plot NO K-38, MIDC Butibori,
Tq. Hingna Dist. Nagpur.

Sub : Show Cause Notice.

Ref : 1.Consent no. Format 1.0/CC/UAN No. 121034/CR/2303000461
 dtd 06/03/2023.
 2. The M.P.C. Board Officials visit dtd. 31/12/2023.
 3. Proposal Submitted by Sub-Regional Office, Nagpur-II on 01/01/2024.

WHEREAS, you are operating your unit in Water Pollution Control area and Air Pollution Control Area declared under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively.

AND WHEREAS, it is mandatory on your part to obtain consent to establish and operate from MPC Board under Water (Prevention & Control of Pollution) Act, 1974 & under Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016. **AND WHEREAS,** it is mandatory on your part to provide proper water and air pollution control arrangement.

AND WHEREAS, the Board has granted consent to operate to your unit which is valid up to 31/07/2026.

AND WHEREAS, this office has received complaint from SRO Kalyan-1 on dtd 29/12/2023 in respect of complaint of borewell water pollution, caused by chemical mixing and during investigation and verification of documents The SRO Kalyan-1 had come to conclusion that the unscientific disposal of spent sulfuric acid.

AND WHEREAS, the official of this office visited to your unit on 31/12/2023 for investigation the complaint and observed that spent sulfuric acid of quantity 39860 Kg disposed by sale to M/s. Sanchita Associates, C7/25, Nile CHS, Godrag hill, Khadakpada, Kalyan (W) Dist Thane through transporter M/s Ashirwad Enterprises, Thane on dtd 18/09/2023.

AND WHEREAS, as per consent conditions you have to disposed hazardous waste to actual users having permission under Rule 9 of Hazardous and Other Waste (M & TM) 2016. **AND WHEREAS,** as per consent condition no. 17 you have to dispose as Hazardous Waste.

(2)

AND WHEREAS, in above non-compliance shows your negative attitude towards implementation of Environmental Laws and violating the consent conditions under the provisions of Water (P&CP) Act 1974, Air (P&CP) Act 1981, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendment 2019.

In view of above, you are hereby directed to show cause as to **why stringent action shall not be initiated against you for above lapses under the above acts**. Your reply if any shall reach to this office within 07 days positively else further legal action may be initiated against your unit it may please be noted.



(Hema Deshpande)
Regional Officer, Nagpur

Copy submitted to:

1. The Hon'ble Member Secretary, M.P.C.B. Mumbai.
2. The Joint Director (WPC), M.P.C. Board, Mumbai.
3. The Law Officer (HQ) M.P.C. Board, Mumbai.

Copy to: - 1. Sub-Regional Officer, M.P.C. Board, Nagpur-II.

- You are directed to serve the copy of Show Cause Notice to the industry and also submit the Compliance against Directions.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 07125-2560852
 Fax : 0712-2565308
 Website: <http://mpcb.gov.in>.
 E-Mail: sronagpur2@mpcb.gov.in



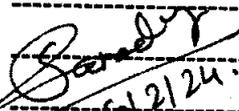
Sub-Regional Office-II,
 5th Floor, Udyog Bhavan,
 Civil Lines, Nagpur-440001

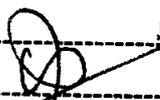
VISIT REPORT

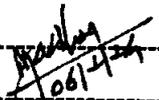
- 1) Name and address of Industry :- M/s Inventys Research Co. P. Ltd.
K-38, mide Butibori,
Distt. Nagpur
- 2) Date of Visit :- 06/02/2024
- 3) Visited By :- Dr. Arjun Jadhav (SRO-II)
Vinod Shukle (CFO)
- 4) Industry Representative :- Mr. Shrikant Kanade (CM Project)
- 5) Email and Mobile No. :- 9619666336
enviro@inventys.in
- 6) Consent Status :- Red/LSI, valid upto 31/07/2024
- 7) Observations :- Observations made during visit are as under
- * As per instructions from RO Nagpur, visited industry for checking compliance of SCN issued dtd. 02/01/2024 & verification of industry's reply to SCN dtd. 22/01/2024 & E-mail dtd. 05/02/2024.
- * During visit production activity found not in operation. Official of the unit told that production activity 100% stopped/closed from 01/01/2024.
- * Unit had disposed H.W. i.e. spent sulphuric acid of quantity: 39860 Kg. to M/s Sanchita Associates, C-725, Nile CHS, Godrej Hill, Khadakpada Kalyan (W), Distt. Thane vide invoice No. 2324 SEP04 dtd. 18/09/2023 through M/s Ashirwad Enterprises, Tanker, Owner & Transport contractor, Near Shyam Soap factory, C/Black Road, Shyam Terrace 2nd floor, Flat No: 4, Gopal Nagar, Ulhas Nagar-420:

Dist. Thane vide L.R. No. ^{..2..} 18044 (Lorry Receipt No.)
 dt. 18/09/2022

- * Indusly - has not disposed generated H.W. i.e. spent Sulphuric acid as per consent condition,
- * Indusly assured to dispose generated any type H.W. as per consent condition henceforth & requested to not take any action against them
- * Ind. has submitted Invoice letter (GST) issued to M/s Sanchita Associate & stated that M/s Sanchita Associate has not yet sold/disposed material of indusly i.e. spent H_2SO_4 & it is safely stored still the premise of M/s Sanchita Associate.
- * Indusly official told that they are ready to dispose material stored at M/s Sanchita Associate & material is seized tanker as per guidelines & permission of MPCB.


 01/2/24.
 (Shrikant Kanade)
 G.M. (Project)


 (Vinod Shukla)
 FO


 06/1/24
 (Arjun Tadhar)
 SRO, Nggpr-II

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Kalyan

Tel: (0251) 2310167/2310212

Fax: (0251) 2310192

Website: <http://mpcb.gov.in>E-mail: rokalyan@mpcb.gov.in

"Your Service is our Duty"

Siddhivinayak Sankul,
3rd Floor, Near Oak Baug,
Station Road,
Kalyan (West) – 421 301.

No. MPCB/PD/TB- 2403280001

Date: 28/03/2024

To,
M/s. Sanchita Associates.,
Plo No. C7-25, Nile CHS, Godrej Hill, Khadakpada,
Kalyan (W), Tal-Kalyan, Dist.-Thane,

Sub :- Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and/or u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref :-
1. Telephonic complaint received to this office on 27/12/2023.
 2. Complaint investigated by MPCB official on 27/12/2023 and 28/12/2023.
 3. Your visit to MPCB, Kalyan office dtd.29/12/2023.
 4. Sample Result of nalla water collected on 27/12/2023.
 5. Proposal received from Sub-Regional Officer Kalyan-I vide no. 270324007.

.....

WHEREAS, you are operating the industry in the pollution prevention area declared under the Provisions of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and the Hazardous & Other Wastes (Management Handling & Trans boundary Movement) Rules, 2016.

AND WHEREAS, it is obligatory on your part to obtain Conditional Combined Consent and Authorization to operate your industry to discharge sewage and trade effluent in water pollution prevention area subject to certain terms and conditions more precisely under the provisions of 26 of the Water (P&CP) Act, 1974 and section 21 of the Air (P&CP) Act, 1981 and the Hazardous & Other Wastes (Management Handling & Trans boundary Movement) Rules, 2016.

AND WHEREAS, it was also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air & water pollution from all sources so as to achieve the standards prescribed in the Environment (Protection) Act 1986.

AND WHEREAS, Board has published Enforcement Policy vide under reference no. 1 to integrate various aspects including inspections, monitoring, standards, compliances, directions, remedial measures as per the provisions of the Environment (Protection) Act, 1986 and other Environmental Laws based on culpability environmental damages, severity of pollution, repeated violations etc.

AND WHEREAS, Board officials visited your open plot on 27/12/2023 and 28/12/2023 for investigations of Complaint. During the visit the following observation are made as; water flowing from backside of open plot having acidic pH and yellowish reddish colour of the soil was noticed.

: 2 :

AND WHEREAS, SRO, Kalyan-I has reported that you have submitted documents to MPCB, Kalyan office on 29/12/2023 and informed that sometimes you are carrying out washing of chemical contaminated tankers and discharging the same liquid outside the open plot located at Vaholi village through flexible pipe. Further it is informed that you are engaged in transportation and selling of spent sulphuric acid and HCL.

AND WHEREAS it has been noticed that you are carrying out activity without obtaining authorisation for transportation of hazardous waste from the Board. You are also not maintained record of hazardous waste transportation as per the Hazardous & Other Wastes (Management Handling & Trans boundary Movement) Rules, 2016.

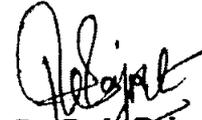
AND WHEREAS, the samples of nalla water which is collected from outside/backside of your open plot, its results shows that, the pH of nalla water is acidic 4.2 and 5.4 respectively as well as conductivity, TDS and chlorides are exceeded.

AND WHEREAS, after examination of the record of your case the reports of the officers of the Board and after making necessary inquiry, I am satisfied that you are causing serious pollution in the surrounding area.

NOW THEREFORE, in the exercise of the power conferred upon me by Board under section 33 A of the Water (P &CP) Act, 1974 and under Section 31 A of the Air (P & CP) Act, 1981, the following directions are proposed to be issued, if you failed to comply these directions.

- a) Why further necessary legal action shall not be initiated against you?
- b) Why the competent authorities shall not be directed to disconnect electricity and water supply of your plant on account of above non-compliances?

NOW THEREFORE, you are hereby directed to submit a substantive reply / objections to these Proposed Directions within a period of 3 days, failing which, the Board will have no option than to confirm above directions against you, which may please be noted.



Dr. R. A. Rajput

Regional Officer, Kalyan

Copy Submitted to:

- 1) Member Secretary, MPC Board, Sion, Mumbai.
- 2) Regional Office (BMW) MPCB Sion, Mumbai;-for information.
- 3) Law officer, MPCB Sion, Mumbai;-for information.

Copy to:

- 1) Sub Regional Officer, MPC Board, Kalyan-I- It is directed to ensure that the said PD to be served to the industry & submit the compliance report of the direction after verification without fail.
- 2) Master File.